

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.5
188/241- 242/PB/2021

IN THE MATTER OF:

Sanjeev Kapoor &ors.

... Petitioner/Applicant

v.

Mecamidi HPP India Pvt Ltd &Ors.

... Respondent

Order Under Section 241-242

Order delivered on 14.11.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (T)

PRESENT:

For the Petitioner : Mr. Nakul Mohta, Mr. Bharat Monga, Advs.
Mr. P. Nagesh, Sr. Adv., Mr. Ankur Goel, Mr.
Saket Singh, Advs. for P-1, P-2, P-3, P-4
For the Respondent : Ms. Ramni Taneja, Adv. in CA-542/2021, CA-
543/2021

ORDER

As the Respondent i.e.M/s. Mecamidi HPP India Pvt. Ltd.& Ors. is common in all the Company Petitions, we pass a common order for all the Company Petitions.

Today when the matter was taken up, we heard Ld. Sr. Counsel Mr. Sudhir Makkar who appeared on behalf of the Petitioner in CP-35/241- 242/PB/2022 as well as Ld. Counsel Mr. Ankur Goel who appeared on behalf of the Petitioner in CP-188/241- 242/PB/2021 and Ms. Ramni Taneja who also appeared on behalf of the Petitioner in CP-154/241-242/PB/2021

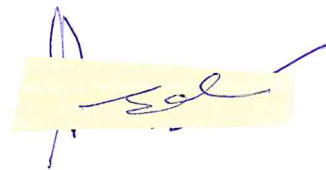
Ld. Sr. Counsel Mr. Sudhir Makkar appearing in CP-35/241- 242/PB/2022 has filed the Convenience Compilation Volume-2 alongwith the consolidated list of dates which is stated to be jointly filed by both parties which contains all the

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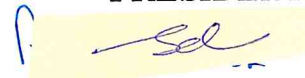
documents relevant to the present case, which have been taken on record.

In respect to CP-188/241- 242/PB/2021, Ld. Counsel Mr. Ankur Goel is directed to file a list of dates and sequence of events.

List the matter along with the pending IAs for physical hearing on 17.11.2022.



**(RAMALINGAM SUDHAKAR)
PRESIDENT**



**(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)**

14.11.2022
Vinod Arora